IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20 **IA 1382(MB)2024 IN**
C.P. (IB)/03(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.03.2024**

NAME OF THE PARTIES: Small Industries Development Bank Of India
Vs
Anand Patidar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Ms. Pinki, Ld. Counsel for the RP present. None for the Respondent.
2. RP filed its report. The same is taken on record. Counsel for the Resolution Professional is directed to serve copy of the report to the Personal Guarantor and Personal Guarantor is directed to file its report to that report within a period of fifteen days after receiving the report.
3. Counsel for the Resolution Professional, Personal Guarantor and Financial Creditor are directed to be present on the next date of hearing.
4. List this matter for hearing on **23.04.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR